COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO FOURTY-NINE REPORTS

(ENGLISH VERSION)

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

TWENTY-NINTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-ninth Report.

2. The Committee met on 19 April, 1994 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

   (1) The Constitution (Amendment) Bill, 1994 *(Insertion of new article 243ZDD)* by Shri Jeewan Sharma.

   (2) The Constitution (Amendment) Bill, 1994 *(Insertion of new article 330A, etc.)* by Shri Sultan Salahuddin Owaisi.

   (3) The Constitution (Amendment) Bill, 1994 *(Amendment of article 371)* by Shri Dharmanna Mondayya Sadul.

   (4) The Constitution (Amendment) Bill, 1994 *(Amendment of article 244, etc.)* by Shri Yaima Singh Yumnam. ·

   (5) The Constitution (Amendment) Bill, 1994 *(Amendment of article 16)* by Shri R. Anbarasu.

II. Classification and allocation of time for discussion of Bills *(vide Appendix)* under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1994 *(Insertion of new article 243ZDD)* by Shri Jeewan Sharma.

The Bill seeks to insert a new article 243ZDD in the Constitution with a view to constituting the Constituency Development Committees consisting of peoples' representatives for the purpose of formation of plans and projects in their constituencies and to vest them with more powers in the matter of planning and execution of such plans and projects.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1994 *(Insertion of new article 330A, etc.)* by Shri Sultan Salahuddin Owaisi.

The Bill seeks to amend the Constitution with a view to providing for reservation of seats for Muslims in the House of the People and in the Legislative Assemblies of States.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

(3) The Constitution (Amendment) Bill, 1994 *(Amendment of article 371)* by Shri Dharmanna Mondayya Sadul.

The Bill seeks to amend article 371 of the Constitution with a view to providing that the President may by order provide for any special responsibility of the Chief Minister, instead of the Governor as at present, for establishment of separate Development Boards for Vidarbha, Marathwada, etc.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1994 *(Amendment of article 244, etc.)* by Shri Yaima Singh Yumnam.

The Bill seeks to amend the Constitution with a view to enabling the formation and administration of autonomous districts and autonomous regions comprising tribal areas in the State of Manipur.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1994 *(Amendment of article 16)* by Shri R. Anbarasu.

The Bill seeks to amend article 16.of the Constitution with a view to enabling the State to (i) reserve appointments or posts under the State for backward classes or any section thereof in-the-proportion of their population to the total population of the country; (ii) divide the number of appointments or posts reserved for each section of backward class in the proportion of its population to the total population of backward classes; and (iii) reserve ten per cent of appointments or posts under the State for economically backward class of citizens who are socially and educationally advanced.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to fifteen Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

(1) The Constitution (Amendment) Bill, 1993 *(Amendment of article 29, etc.)* by Shri Ankushrao Raosaheb Tope.

(2) The Constitution (Amendment) Bill, 1993 *(Amendment of articles 15 and 16)* by Shri Syed Shahabuddin.

(3) The Child Labour (Abolition) Bill, 1993 by Shri Chitta Basu.

(4) The Constitution (Amendment) Bill, 1993 *(Amendment of Seventh Schedule)* by Shri Chitta Basu.

(5) The Constitution (Amendment) Bill, 1993 *(Amendment of article 31C, etc.)* by Shri Chitta Basu.

(6) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1993 by Shri Ram Naik.

(7) The Land Acquisition (Amendment) Bill, 1993 *(Amendment of sections 11 and 23)* by Shri Kashiram Rana.

(8) The Constitution (Amendment) Bill, 1994 *(Amendment of articles 15 and 16)* by Shri Mohan Singh.

(9) The Patna University Bill, 1994 by Shri Ramashray Prasad Singh.

(10) The Government of Union Territory of Andaman and Nicobar Islands Bill, 1994 by Shri Basudeb Acharia.

The Committee further recommend that the remaining five Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

(i) Sarvashri Jeewan Sharma, Dharmanna Mondayya Sadul, Yaima Singh Yumnam and R. Anbarasu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and

(ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

New Delhi:

April 19, 1994

Chaitra 29, 1916 (Saka)

S. MALLIKARJUNAIAH,

Chairman,

Committee on Private Members'

Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1993 (Amendment of article 29, etc.) by Shri Ankushrao Raosaheb Tope.	105 of 1993	A	2 hours
2.	The Constitution (Amendment) Bill, 1993 (Amendment of articles 15 and 16) by Shri Syed Shahabuddin.	110 of 1993	A	2 hours
3.	The Child Labour (Abolition) Bill, 1993, by Shri Chitta Basu.	114 of 1993	A	2 hours
4	The Constitution (Amendment) Bill, 1993 (Substitution of new article for article 285) by Shri Chitta Basu.	102 of 1993	B	2 hours
5.	The Constitution (Amendment) Bill, 1993 (Amendment of Seventh Schedule) by Shri Chitta Basu.	97 of 1993	A	2 hours
6.	The Constitution (Amendment) Bill, 1993 (Amendment of article 31C, etc.) by Shri Chitta Basu.	111 of 1993	A	2 hours
7.	The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1993 by Shri Ram Naik.	112 of 1993	A	2 hours
8	The Constitution (Amendment) Bill, 1993 (Amendment of article 324) by Shri Syed Shahabuddin.	108 of 1993	B	2 hours
9	The Ban on Cow Slaughter Bill, 1993 by Shri Kashiram Rana.	109 of 1993	B	2 hours
10	The Land Acquisition (Amendment) Bill, 1993 (Amendment of sections 11 and 23) by Shri Kashiram Rana.	107 of 1993	A	2 hours
11	The Constitution (Amendment) Bill, 1994 (Amendment of articles 15 and 16) by Shri Mohan Singh.	5 of 1994	A	2 hours
12	The Constitution (Amendment) Bill, 1994 (Amendment of article 324) by Shri Mohan Singh.	4 of 1994	B	2 hours
13	The Representation of the People (Amendment) Bill, 1994 (Amendment of section 30) by Shri Mohan Singh.	3 of 1994	B	2 hours
14	The Patna University Bill, 1994 by Shri Ramashray Prasad Singh.	2 of 1994	A	2 hours
15.	The Government of Union Territory of Andaman and Nicobar Islands Bill, 1994 by Shri Bishnu Pada Acharia.	7 of 1994	A	2 hours